

GOVERNMENT OF JAMMU & KASHMIR Housing & Urban Development Department Civil Secretariat – Jammu/ Srinagar

Notification

Jammu, the ________February, 2023

- S.O. ______: In exercise of the powers conferred by Section 71A of the Jammu and Kashmir Municipal Act, 2000 (hereinafter referred to as the Act), read with Sub-Section 1 of Section 65 and Sub-Section 1 of Section 73 thereof, the Government hereby notifies the following rules for levy, assessment and collection of property tax in the Municipalities and Municipal Councils of Union Territory of Jammu and Kashmir.
- 1. Short title and commencement. (1) These rules shall be called Jammu and Kashmir Property Tax (Other Municipalities) Rules, 2023.
- (2) These shall come into force from 1st of April, 2023.
- 2. Definitions. Unless the context otherwise requires, a reference to the "Act" shall mean a reference to the Jammu and Kashmir Municipal Act, 2000, and "Form" shall mean a Form appended to these Rules. Words and expressions used herein shall have the same meaning as given to them in the Act. For words and expressions not defined therein, the definition, if any, in the Jammu and Kashmir Municipal Act, 2000, the Jammu and Kashmir Development Act, 1970, the Jammu and Kashmir Property Tax Board Act, 2013, or in the General Clauses Act, 1897, in that order of precedence, shall be used as an aid to interpretation. For other words and expressions, the meaning shall be construed according to their customary usage appropriate to the context.
- 3. Manner of calculation of property tax. (1) The Taxable Annual Value (TAV) of a property under the Act and the property tax due thereon for a financial year shall be calculated in accordance with the formula given in Schedule-I to these rules.
- (2) The property tax calculated in respect of a building calculated in accordance with sub-Rule (1) above shall hold for a block of three years unless any change to such calculation is necessitated on account of the circumstances envisaged in the Act for allowing revision in such calculation.
- (3) The first block shall commence from 1st April 2023, and shall continue to remain in force till 31st March 2026. The blocks shall be similarly calculated thereafter.

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- (4) New buildings coming up after the commencement of the block shall have their property tax liability calculated with reference to the 1st day of the relevant block, and irrespective of their having completed three years, their liability to tax shall be calculated anew from the date of commencement of the new block of three years for the Corporation as a whole.
- (5) Where a building is liable to property tax for only a part of the year, the tax due shall be proportional to the number of completed months and parts of month not completed shall be ignored.
- 4. Procedure for assessment and collection of property tax. The procedure prescribed in Chapter VI of the Act, except insofar as it relates to the calculation of the tax due on a property, shall regulate the assessment and collection of property tax.
- **5. Form of return under sub-section 5 of Section 73 of the Act**. A person liable to property tax shall furnish to the Executive Officer or any officer authorized by him in this behalf the particulars of the property and the tax due thereon in Form-1 by 30th May of the financial year to which the return pertains. It shall be accompanied by a proof of payment in Form-2. Acknowledgment of filing of return shall be in Form-3. A copy of the acknowledgment along with the proof of payment of the second installment of tax shall be furnished by 30th November in cases where the payment is made in two installments.
- 6. Penalty for delay in filing of return. Failure to file return in due time, unless prevented by sufficient cause, shall, without prejudice to the interest due for delay in payment, make the person from whom it is due liable to a penalty of Rs 100/- or 1% of the tax due, whichever is higher, for every month of default. The maximum penalty shall not exceed Rs 1000/-.
- 7. Notice for inspection. The notice in terms of sub-section 8 of Section 73 of the Act shall be in Form-4 and the date of inspection shall, unless there are reasons to recorded in writing for giving a shorter notice, not be less than 14 days from the date of notice.
- 8. Notice for assessment on best judgment basis. The notice in terms of sub-section 9 of Section 73 of the Act shall be in Form-5clearly mentioning the liability of property tax proposed to be determined and the basis thereof, and the date of hearing shall, unless there are reasons to recorded in writing for giving a shorter notice, not be less than 21 days from the date of notice.
- **9. Notice for re-assessment.** The notice in terms of sub-section 10 of Section 73 of the Act shall be in Form-5A clearly mentioning the additional amount of property tax proposed to be levied and the basis thereof, and the date of hearing shall, unless there are reasons to recorded in writing for giving a shorter notice, not be less than 21 days from the date of notice.



- **10**. **Notice of demand.** The notice of demand in pursuance of assessment or reassessment under sub-section 11 or sub-section 13 of Section 73 of the Act, as the case may be, shall be in Form-6.
- 11. Appeal. Till such time the Jammu and Kashmir Property Tax Board in terms of the Jammu and Kashmir Property Tax Board Act, 2013 is constituted, the reference thereto in Section 90, 91and 92of the Act shall be deemed as a reference to the Director Urban Local Body of the concerned division.

12. Exemption from payment of property tax.

Vacant lands, not appurtenant to a structure/building shall be exempt from property tax if there's a Master Plan in force in the area, under which any construction/development on such vacant land is disallowed or if they have been put to agricultural use as per 6-monthly cropping surveys of the Revenue department.

Similarly, all the properties of the Municipality and all places of worship, including temples, masjids, gurudwaras, churches, ziarats, etc and cremation and burial grounds shall be exempt from payment of property tax.

All properties owned by Government of India / UT Government shall be exempted from payment of Property Tax. However, service charge at the rate 3% of the taxable annual value shall be payable to the Municipality in respect of such properties.

By order of the Government of Jammu and Kashmir

Sd/-

(H. Rajesh Prasad) IAS

Principal Secretary to the Government Housing and Urban Development Department

No.HUD- LSG0SMC/52/2022-01(C.No 7074401) Copy to the: Dated: 21.02.2023

1. Additional Chief Secretaries.

2. All Financial Commissioners.

3. Director General of Police, J&K.

- 4. All Principal Secretaries to the Government.
- 5. Director General, IMPARD, J&K.
- 6. Joint Secretary (Jammu, Kashmir & Ladakh), MHA, Gol.
- 7. All Commissioner/ Secretaries to the Government.
- 8. Principal Resident Commissioner, J&K Government, New Delhi.
- 9. Chief Electoral Officer, J&K.
- 10. Director, Anti Corruption Bureau, J&K.
- 11. Divisional Commissioner, Kashmir/Jammu.
- 12. Chairperson, J&K Special Tribunal.
- 13. All Deputy Commissioners
- 14. Commissioner Municipal Corporation Jammu/Srinagar.
- 15. Director Information, J&K.
- 16. Director Urban Local Bodies Jammu/ Kashmir.
- 17. All Heads of Departments/ Managing Directors/Secretary, Advisory Boards.

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- 18. Registrar General, J&K High Court, Jammu.
- 19. Secretary, J&K Public Service Commission/ BoPEE/SSB.
- 20. Director, Estates, J&K.
- 21. Director, Archives, Archaeology and Museums, J&K.
- 22. Secretary, J&K Academy of Art, Culture & Languages.
- 23. Director, IT& SS, University of Kashmir.
- 24. General Manager, Government Press, Srinagar/Jammu.
- 25. Private Secretary to Hon'ble Lieutenant Governor.
- 26. Private Secretary to Advisor (B) to the Lieutenant Governor.
- 27. Private Secretary to the Chief Secretary, J&K.
- 28. Private Secretary to Principal Secretary to the Government, HUDD.
- 29. Private Secretary to Commissioner/ Secretary to the Government, GAD.
- 30. I/c Website, HUDD.
- 31. Stock file.

(Thannaji Bhat)

Under Secretary to the Government Housing and Urban Development Department

Schedule-I

Formula for levy of Property Tax

Property Tax on Residential Property = 5% of Taxable Annual Value (TAV)
Property Tax on Non-Residential Property = 6 % of Taxable Annual Value (TAV)

Taxable Annual Value (TAV) = MTF x LVF x ARF x FF x UTF x CTF x AGF x SF x OSF

Where:

1. MTF is Municipality Type Factor. Its value shall be entered in the formula as follows:

a. Municipal Council : 0.75 b. Municipal Committee : 0.5

- 2. LVF is Land Value Factor. It is one tenth of the unit area value of land in Rs lakh per kanal of land as notified under J&K Preparation and Revision of Market Value Guideline Rules, 2011 as on 1st April of the base year of that block of three years. e.g. for the first block from 1st April, 2023 to 31st March, 2026, if the per kanal value of land as on 1st April, 2023 as per the aforementioned value guidelines is Rs 60 lakh, it be entered as 6 in the above calculation and shall continue to be entered as 6 during the three financial years of the block.
- 3. ARF is the Area Factor. It is the built area or the vacant area in respect of which the tax liability is being calculated, as the case may be, in square feet. In the case of Property tax on built area, it refers to the total covered area of that floor in square feet. In case of areas with winter snowfall, the area of the attic shall not be counted in built-up area. In the case of Property tax on vacant land not appurtenant to a building, the area of the vacant land in square feet shall be entered. In the case of Property tax on vacant land appurtenant to a building, the area to be entered in the formula shall be the area, in square feet, in excess of two times the built-up area of the ground floor.
- **4. FF** is floor factor. For calculating the liability of different floors and vacant land abutting the building, the floor factor shall be entered in the formula as follows.

a. Residential buildings including flats:

b. Other buildings:

Ground floor : 1
 First floor : 0.8
 Second floor : 0.7
 Third floor and above : 0.5
 Vacant land : 0.1

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- Basements for all types of buildings: 0.5 C.
- 5. UTF is Usage Type factor. For vacant land appurtenant to a building, it shall be the same as that of the building itself. Where different portions of a building are put to different uses, property tax for the built-up area as well as the taxable vacant appurtenant area shall be separately calculated, proportionately, for each area under a particular use. The value to be entered in the formula for different usage types shall be as follows:

2 Residential apartment/ flat a. 2.5 Residential house b. 5 Industrial (Manufacturing) C. 7 d. Institutional/Public/ Semi Public Commercial, except 3 star and above Hotels: 12 e.

towers & hoardings

f. 3 star and above hotels. 15

towers & hoardings.

6. CTF is the Construction Type Factor. Its value shall be entered in the formula as follows, based on the predominant and substantive nature of the construction:

RCC construction a. Pucca (without RCC) construction 0.9 b. Prefabricated structure 8.0 C. Kuccha/Bamboo/Wood/Tin Structure 0.6 d.

7. AGF is Age Factor. The value for this factor shall be entered in the formula as follows:

1.00 0-20 years old a. 20-30 years old 0.90 b. 30-40 years old 0.80 C. 0.70 40-50 years old d. 50-60 years old 0.60 e. 0.50 More than 60 years old f.

8. SF is Slab Factor. The value of slab factor shall be entered in the formula as follows based on the total built-up area calculated as indicated at 3 above.

Residential houses/ apartments a.

Upto 1000 sft 0 i. 0.75 Above 1000 sft upto 1500 sft ii. Above 1500 sft upto 2000 sft 1.0 iii. 1.15 Above 2000 sft upto 2500 sft iv. Above 2500 sft upto 5000 sft 1.30 V. 1.5 Above 5000 νi.

Other usage types b.

> 0.50 Upto 100 sft İ. 0.75 ii. Above 100 sft upto 250 sft



iii.	Above 250 sft upto 500 sft		1.00
iv.	Above 500 sft upto 1000 sft	*	1.15
V.	Above 1000 sft upto2500 sft		1.30
vi.	Above 2500 sft upto 5000 sft	*	1.5
vii.	Above 5000 sft		2.0

9. OSF is occupancy status. The value of this factor for built-up properties shall be entered in the formula as follows:

a. Self-occupied for more than 6 months : 0.75 b. Others : 1.0

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Form of Return

[See Rule 5] (Sub-section 5 of section 73 Municipal Act, 2000)

To,		
CEO/EO		
Municipal Council/ Committee		
Subject: Filling of return for assessment of properties for Property taxes		
Sir/Madam,		
I am submitting the details of property known as		Ward
Property type: Central Government asset/ UT Government asset/ Municip	pality Assets/ Place of worship/ Others	

Property type	Floor wise details of property	s of					Total Taxable value	Total Tax payable @ Tax rate/ Service	Advance Tax / Service Charge paid	Penalty/int erest; if any	Rebate; if any	Net Tax / Service charge			
		Land Value Factor (F2)	Area Factor (F3)	Floor Factor (F4)	Usage Type Factor (F5)	Construction Type factor (F6)	Age Factor (F7)	Slab Factor (F8)	Occupancy status Factor (F9)	F1 to F9 (Multiply)	Charge payable @ rate				Payable
(a) Residential apartment /flat	(i)Basement (ii)GF (iii)FF (iv)SF 														
(b) Residential House	(i)Basement (ii)GF (iii)FF (iv)SF 									n en					



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e nerej							 	
(c) Industrial (Manufacturing)	(i)Basement (ii)GF (iii)FF (iv)SF Vacant land							
(d)Institutional/ Public / Semi public	(i)Basement (ii)GF (iii)FF (iv)SF Vacant land							
(e)Commercial except 3 star and above Hotels, Towers and Hoardings	(i)Basement (ii)GF (iii)FF (iv)SF Vacant land							
(f) 3 star and above Hotels, Towers and Hoardings	(i)Basement (ii)GF (iii)FF (iv)SF Vacant land							
(g) Vacant land								

Dated	Yours Faithfully,
	(Signature) Owner/Agent/Occupier.
	Name in block letters Address

I hereby declare that the information furnished above is correct to the best of my knowledge or belief and that nothing has been concealed there from.

Verification of the Tax Inspector

Verification of the Executive Officer

Mob. No.....

[Type here]



[Type here]

Form-2

Proof of payment

[See Rule 5] (Sub-section 5 of section 73 Municipal Act, 2000)

UPN:	
Name of applicant:	
Address:	
Type of payment (Advance tax/Tax on Self assessment/Tax on Reassessment/Interest & Penalty	
Amount paid	
Receipt no.	
Dated	

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Acknowledgement of filing of return

[See Rule 5] (Sub-section 5 of section 73 Municipal Act, 2000)

UNP No	Return No. Date.
Name of Owner/OccupantAddress	Amount paid
	Receipt No

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Receipt Clerk,

Municipal

Council/Committee

Notice for Inspection

[See Rule /] (Sub-section 8 or	f section 73 Municipal Act, 2000)
Subject: Notice for Inspection	
In pursuance to subsection 8 of section 73 of Municipal A	Act, 2000 it is hereby ordered that
	Iding with UPN for the purpose of survey
	Executive Officer
	Municipal Council/Committee
No:	
Dated:	

Record the refusal/ Notice for Assessment of tax on best judgment basis

[See Rule 8] (sub-section 9 of section 73 Municipal Act, 2000)

				<u> </u>	-	
Name of owner/occup	ier					
<u> </u>				The second secon		
Unique property No.						
GST No.		PAN No.		Owner Name		
Mobile No.		Email Id		Address		
Ward No.				Address		
Unit	Area	Taxable Value with factor F1 to F9	Property Tax/ Service charge payable	Tax/ service charge already paid	Penalty/Rebate; if any	Net payable
(a)Residential			balania	-		
apartment /flat						
(b)Residential House			h-su-			
(c) Industrial (Manufacturing)						1
(d)Institutional/ Public / Semi public						
(e)Commercial except						
3 star and above Hotels, Towers and Hoardings						
(f) 3 star and above						
Hotels, Towers and						
Hoardings						
(g) Vacant land		-				

> Executive officer /Authorized Officer Municipal Council/Committee

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LINP NO

Form 5-A

Re-Assessment of Property Tax

[See Rule 9] (sub-section 10 of section 73 Municipal Act, 2000)

_____Bill(s)details

JNP No.								
Name of owner/occup	pier							
Unique property No.					ZONE			Manual Comment
GST No.		PAN N	0.		Owner Nam			
Mobile No.		Email I	A STATE OF THE PARTY OF THE PAR		Address	ie		
Ward no.					Address			
Unit	Self Assessed Area	Property Tax / Service charges assessed	Area Reassessed	Property Tax / Service charges Reassessed	Amount of Tax/ service charge Paid	Difference	Penalty	Net payable
(a)Residential apartment /flat		geocosca		ineassesseu	Palu			
(b)Residential House							14	
(c) Industrial (Manufacturing)								
(d)Institutional/ Public / Semi public							33,739	
(e)Commercial except 3 star and above Hotels, Towers and Hoardings								
(f) 3 star and above Hotels, Towers and								
Hoardings								
(g) Vacant land								

Upon random scrutiny, the Property Tax return is found to be incorrect/under assessed to the tune of ___

has been accepted and reassessed tax shall be paid within 30 days.

the Property Tax is reassessed and is payable along with Penalty. Owner/occupier is given an opportunity of being heard to furnish response along with supporting document by or before failing which it shall be presumed that Tax so assessed

(1)

Executive officer /Authorized Officer Municipal Council/Committee

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Notice of demand

[See Rule10] (sub-section 11 &13 of section 73 Municipal Act, 2000)

For th	ne Financial	Year	Bill No.		Dated.	
UNP No.						
Name of owner/occ	cupier					
Due Date 30 days fi					lispatch of Bill	
Penalty:						
Unique property No.						
GST No.		PAN No.		Owner Name		
Mobile No.		Email Id		Address		
Ward No.				71441633	9	
Unit	Area	Taxable Value with factor F1 to F9	Property Tax/ Service charge payable	Tax/ service charge already paid	Penalty/Rebate; if any	Net Property Tax/ Service charge payable
(a)Residential apartment /flat (b)Residential House						
(c) Industrial		1	- Company of the Comp			
(Manufacturing)						
(d)Institutional/ Public / Semi public	С					
(e)Commercial except 3 star and above Hotels, Towers and Hoardings	ot					
(f) 3 star and above Hotels, Towers and						
Hoardings						
(g) Vacant land						
Details	s of Demand	I for Property Tax	for the year		period	
S.No	Description	of Tax		Amount		
1.		ax / Service charge	3	Amount	Care Control	
2.		ate@10%	•			
	(b) Rem					
3.		rear Amount for t	he period			
4.	Interest Am		To period			<u> </u>
5.	Previous Cr					
		7.77		1		
100 VIII -						

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Amount Payable on due date	
Amount Payable after Due Date	
Amount still at credit	
	Amount Payable after Due Date

Terms & Conditions

- 1. The Treasury is open from 10.00 to 01.30 PM on all working Days.
- 2. Cheques should be drawn in favour of Executive Officer of the Municipal Council/Committee.
- 3. Out Stations cheques should be including the discount charged in such cheques.
- 4. Rebate @ 25% is given on the taxes claimed for the current year or a bill raised for the first time, if the amount specified in the bill is paid within 15 days from the presentation thereof. Bills sent under postal certificate shall be constructed to have been received within three days from the date the posting and accordingly this rebate is given if payment of the bill is made within 18 days from the date of posting.
- 5. If the payment of the tax/return is not made within the due time the person is liable to a penalty of Rs.100 max to Rs.1000/- or 1% of the tax due whichever is higher for every month of default financial years in which the bill is an interest@ 1% per month shall be payable after one month of the close of the financial year to which the bill relates.
- 6. The notice of demand/recovery of property tax will not confer any right on the person paying the tax or anyone else to claim validation of unauthorized use/construction at a later date and the same is without any prejudice to the rights of the Municipality to take any legal action including that of demolition in respect of such unauthorized use/construction.
- 7. In case any your payments have not been adjusted, please do come with original receipt given by the Municipality.
- 8. Please always mention Unique property No. /date name of house and demand No. in all correspondence.
- 9. It is requested that this bill be presented while tendering payment.

Bill Prepared By

Bill Checked By

Authorized Officer

